

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 11th day of March, 2005.

QUORUM : HON. MR. K.B.S. RAJAN, J.M.

M.A. No.2067/04 IN Rev.A. No. 38/04
IN
O.A. No.816/01

Nazar Singh, son of Late Shri Sarwan Singh, resident of Qr.No.T-11-6, G.B.D. Compound, Dehradun.

.....Applicant.

Counsel for applicant : Sri Atul Mehrotra.

Versus

The Secretary to the Govt. of India, Ministry of Science and Technology, Technology Bhawan, Mehrauli Road, New Delhi and others.

.....Respondents.

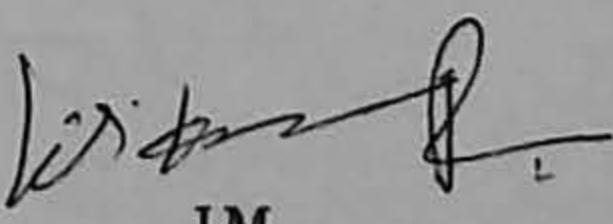
Counsel for respondents :

ORDER

BY HON. MR. K.B.S. RAJAN, J.M.

The Review Application has been filed on behalf of the applicant praying for review of the order dated 16.10.2003 passed in O.A. No.861/01. The applicant has stated both in the affidavit as well as in the application, "the Hon'ble Court has passed the impugned order in a great haste and as is abundantly reflected to the impugned order." From the O.A., it is seen that after the counter was filed on 25.3.2003, time was granted for the applicant to file rejoinder which he had failed to file. It was thereafter as late as in October, 2003. The order, sought to be reviewed, was passed on merits. The grievance of the applicant is that he was not given time to file rejoinder.

2. Under the rules relating to review, a review application can be entertained only where there is an error apparent on the face of record or any other new point could be located which despite due diligence could not so be brought out at the time of prosecuting the case. As none of the grounds for review subsists, the Review Application is dismissed. No order as to costs.



J.M.